

16.

12-08-2004

MA 1661/2004
MA 1662/2004
OA 2817/2003

Present : Sh. S.M. Arif, counsel for the applicant.

Learned counsel for the applicant in MA 1661/2004 has submitted that action has been taken by the respondents in compliance with the decision of this Tribunal in OA 2817/2003 decided on 13-4-2004 and the same is sought to be placed on record. This is allowed. The other MA No. 1662/2004, which has been filed for seeking condonation of delay of four days in placing the said order on record has been considered and is allowed.

2. Keeping in view the submissions made by the learned counsel for the applicant, the said two MAs stand disposed of.



(Sarveshwar Jha)
Member (A)

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